

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00291/2021

DATED THIS THE 25TH DAY OF MAY, 2021

CORAM:

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence at Bangalore)**

Smt. Manimekalai Sunil Kumar,
W/o Shri C. Sunil Kumar,
Aged about 38 years,
Resident of #3C 203, Department of Space
Housing Colony, RPC Layout,
Vijayanagar, Bengaluru-560 040.
Working as Senior Assistant in
ISRO Telemetry Tracking and
Command Network (ISTRAC)
Plot No.12 & 13, 3rd Main 2nd Phase,
Peenya Industrial Area,
Bengaluru-560 058.Applicant

(By Advocate Shri C. Sunil Kumar - through video conference)

Vs.

1. Union of India represented by
the Secretary, Department of Space/
Chairman, Indian Space Research Organisation (ISRO)
Antariksh Bhavan, New BEL Road,
Bengaluru-560 094.

2. Joint Secretary,
Department of Space (DOS)
Antariksh Bhavan, New BEL Road,
Bengaluru-4560 094.

3. Joint Secretary,
Department of Pension & Pensioner's Welfare,
Lok Nayak Bhavan,
New Delhi-110 001.

4. Head of Department & Director,
ISRO Telemetry, Tracking and
Command Network (ISTRAC)
Plot No.12 & 13, 3rd Main, 2nd Phase,
Peenya Industrial Area,
Bengaluru-560 058.

5. Head of Office & Sr. Admn. Officer,
ISRO Telemetry, Tracking and
Command Network (ISTRAC)
Plot No.12 & 13, 3rd Main, 2nd Phase,
Peenya Industrial Area,
Bengaluru-560 058.

6. Sr. Accounts Officer/P&AO,
ISRO Telemetry, Tracking and
Command Network (ISTRAC)
Plot No.12 & 13, 3rd Main, 2nd Phase,
Peenya Industrial Area,
Bengaluru-560 058.

7. Shri G. Chandrashekhar,
Head, Personnel & General Administration,
ISRO Telemetry, Tracking and
Command Network (ISTRAC)
Plot No.12 & 13, 3rd Main, 2nd Phase,
Peenya Industrial Area,
Bengaluru-560 058.

Residing at: #54, "Sai Krupa:
8th Cross, 2nd Main,
Akash vihar Layout, Harohalli Village,
Singanaikanahalli, Yelahanka,
Bengaluru-560 064.

.....Respondents

O R D E R (ORAL)

The Original Application was heard. After a preliminary hearing, the learned counsel for the applicant has stated that he wishes to withdraw the present Original Application with liberty to file a fresh application with better particulars.

2. In view of the statement made by the learned counsel, the applicant is permitted to withdraw the present Original Application with liberty as aforesaid.
3. Accordingly, the Original Application is dismissed as withdrawn.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

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